



2026:AHC:125905

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. BAIL APPLICATION No. - 19631 of
2026**

Satish Kumar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sarthak Verma
Counsel for Opposite Party(s)	:	G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

1. Heard learned counsel for the applicant, learned A.G.A for the State and perused the record.

2. The applicant is involved in Case Crime No. 605 of 2025, under Sections 318(4), 336(3), 338, 340(2), 61(2) of B.N.S., P.S. Hapur Nagar, District Hapur, during the pendency of the trial before the court below.

3. Learned counsel for the applicant submitted that applicant has been falsely implicated in the present case due to ulterior motives. It is contended that the F.I.R. giving rise to the instant case crime number, was lodged by the informant-Sanjay Kumar, an authorized representative of Niva Bupa Health Insurance Company Ltd. nominating one Vishal Kumar and some unknown persons with the allegation that Vishal Kumar the nominated accused and nominee of a deceased Insurance Policy Holder namely Mr. Mukesh Singhal, in collusion with others orchestrated the death of Mr. Mukesh Singhal to fraudulently claim the insurance benefit. The F.I.R. reveals numerous discrepancies and substantial evidences suggesting foul play and insurance fraud at the instance of the nominated and other accused persons.

4. Learned counsel for the applicant has argued that the applicant is not named in the F.I.R. and his name has surfaced in the confessional statement of the nominated accused Sanjay Kumar. It is further submitted that the applicant was traveling with the

deceased on motorcycle bearing Registration No. UP-15-CL-9305 and on the way they stopped to attend the natural call when an unknown vehicle hit the deceased. The applicant informed about the accident on 112 Helpline number, whereafter a PRV No. HPR-2987 come to their rescue and took away the deceased and the applicant to Navjeevan Hospital & Trauma Center, Garhmukteshwar, Hapur. Looking to the serious condition of the deceased-Mukesh Singhal he was taken to Anand Hospital, Meerut on 28.03.2024 where the said Mukesh Singhal is stated to have succumbed to his injuries on 02.04.2024 at 6.00 A.M. The co-accused-Sanjay Kumar lodged an F.I.R. on 20.04.2024. It is next submitted that the co-accused Sanjay Kumar has already been granted bail by this Court vide order dated 07.05.2025 passed in Criminal Misc. Bail Application No. 44931 of 2025. The applicant's case is identical to the co-accused and he is also entitled to bail on the ground of parity. The applicant is in jail since 28.09.2025. Learned counsel for the applicant has further submitted that if the applicant is released on bail, the applicant would not misuse liberty of bail and is ready to co-operate in the trial.

4. Learned A.G.A. opposed the prayer for bail but could not dispute the aforesaid fact as argued by learned counsel for the applicant.

5. Considering the submission of learned counsel for the parties, facts of the case, nature of allegation and period of custody, gravity of offence, without expressing any opinion on the merits of the case, the Court is of the opinion that it is a fit case for bail. Hence, the bail application is hereby **allowed**.

7. Let the applicant **Satish Kumar**, involved in the aforesaid case be released on bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions:

- (i). The applicant will not tamper with the evidence during the trial.
- (ii). The applicant will not pressurize/ intimidate the prosecution witness.
- (iii). The applicant will appear before the trial court on

the date fixed, unless personal presence is exempted.

(iv). The applicant shall not commit an offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(v). The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

8. In case of breach of any of the above conditions, the court below shall be at liberty to cancel the bail.

June 5, 2026
Neetu

(Jai Prakash Tiwari,J.)